

NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA

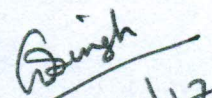
C.P.No.73/2017

Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh  
2. Hon'ble Member (J) Ms. Manaroma KumariATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 12<sup>th</sup> April, 2017, 10.30 A.M

Name of the Company		Surendra Kumar Joshi -Versus- Rei Agro Limited	
Under Section		9	IBC
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

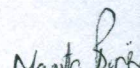
1. MR. SAUBHIR CHOWDHURY, Adv
2. MR. SOUNAK MITRA, Adv
3. MS. GARIMA SINGH, Adv
4. MR. DRIPTO MAJUMDAR, Adv

Company

  
12/04/17


1. CS MAMTA BIRANI

} INSOLVENCY PROFESSIONAL

  
12/4/17P. ~~Jelena~~ (Adv)

1. Amrila Pandey

} Petitioner


  
Adv.  
12/4/17ORDER


Ld. Counsels for the petitioner, the Corporate Debtor and the  
IRP are present.



C.A.No. 155/2017 has been moved by the Committee of Creditors to appoint Mr. Anil Goel as Resolution Professional. Annexure I with the C.A.No. 155/2017 shows that the Committee of Creditors has unanimously proposed the name of Mr. Anil Goel as Resolution Professional. Section 22(3)(b) of the IBC 2016 provides that if the Committee of Creditors replaces the name of the IRP and does not approve his name for RP, then the proposed RP should be appointed after approval from Insolvency and Bankruptcy Board. On the basis of recommendations from Committee of Creditors we propose the name of Mr. Anil Goel as RP. Information should be sent to Insolvency and Bankruptcy Board through E-mail as well as by Registered Post with AD or Speed Post for approval of the name of proposed RP. Till then the present IRP shall continue to function as IRP. Applicants are also directed to serve copy of C.A.No. 155 of 2017 as well as report of IRP to the operational creditors and corporate debtor.

List the matter on 25/04/2017.

  
(Manorama Kumari)  
Member (J)

  
(Vijai Pratap Singh)  
Member (J)